# CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

### ORIGINAL APPLICATION NO:536/98

Date of Decision: 12/11/98.

J.Augustine	Petitioner/s.
Shri G.S.Walia,	Advocate for Petitioner/s.

V/s.

Union of India and Anr. Respondent/s.

Shri V.S.Masurkar Advocate for Respondent/s.-

CORAM:

Hon'ble Shri Justice R.G. Vaidyanatha, Vice Chairman.

1) To be referred to the Reporter or not?

? · V

2) Whether it needs to be circulated to other Benches of the Tribunal?

(R.G.VAIDYANATHA) VICE CHAIRMAN

abp.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL GULESTAN BLDG.NO.6,4TH FLR,PRESCOT RD,FORT, MUMBAI - 400 001.

## ORIGNAL APPLICATION NO;536/98.

Dated this 12th day of November, 1998.

CORAM: Hon'ble Shri Justice R.G. Vaidyanatha, Vice Chairman.

J.Augustine, A/9, Abhilasha Apartments, Shivaji Road, Kandivli (W), Mumbai - 400 067.

. Applicant.

By Advocate Shri G.S.Walia

V/s.

- 1. Union of India, through
   General Manager,
   Western Railway,
   Head Quarters Office,
   Churchgate,
   Mumbai-400 020.
- 2. Chief Administrative Officer,
  (Construction),
  Western Railway,
  Churchgate,
  Mumbai-400 020.

... Respondents.

By Advocate Shri V.S.Masurkar

### ORDER 1

#### 

- In this application the applicant is claiming revision of pension and challenging the order dated 17/6/98. The respondents have filed reply admitting that the order dated 17/6/98 is bad and that they have withdrawn that order. They have also stated that they have issued a fresh order dated 17/8/98 revising the pension of the applicant and they have also issued revised PPO.
- The counsel for applicant says that he has no instructions to file a rejoinder or to question the correctness of the revised PPO said to have been issued by respondents. Since then respondents have considered that the earlier order dated 17/6/98 is bad and they have since issued a revised PPO. This prima facie satisfies the applicant's claim, ktherefore, there is no necessity to admit the application. However, if there is any mistake in the revised PPO, the applicant may make a representation to the respondents who may consider the same and dispose

h

off according to rules.

3. With the above order, the OA is disposed of at the admission stage with no orders as to costs.

(R. G. VAIDYANATHA) VICE CHAIRMAN

abp.